

Central Administrative Tribunal, Lucknow Bench, Lucknow

Diary No. 941/2009

IN

Original Application No. 192/2009

This the 1st day of May, 2009

Hon'ble Mr. M. Kanthaiah, Member (J)

1. Chandresh Singh, Aged about 35 years, S/o late Gajraj Singh, R/o Village Kotwan Kalan, Post Narain Bhari, District Barabanki.
2. Km. Bitan, aged about 21 years, D/o late Gajraj Singh, R/o Village Kotwan Kalan, Post Narain Bhari, District Barabanki.

.....Applicants

By Advocate: Sri D.S. Chaube.

Versus

1. Union of India, through Zonal Officer (W.C.) (Estt.), Central Public Works Department, Nirman Bhawan, New Delhi.
2. Chief Engineer, Central Public Works Department, Kendriya Bhawan, Lucknow.
3. Superintending Engineer, Agra Central Circle, (CPWD), 416 Mandi Sayeed Khan, Agra.
4. Executive Engineer, Central Public Works Department, Central Division, G.T. Road, Kalyanpur, Kanpur
5. Assistant Engineer, Central Public Works Department, 9/78, Arya Nagar, Kanpur.

.....Respondents

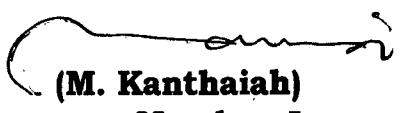
By Advocate: Sri Atul Dixit for Dr. N. Shukla.

ORDER

Heard both sides.

2. The applicants have filed this O.A. with a prayer to issue directions to the respondents for grant of remaining balance of G.P. Fund, D.C.R.G. and family pension to them and also other benefits which are admissible under the rules.
3. It is the case of the applicant that their representation dated 3.10.2007 (Annexure-9) and reminder dated 11.3.2008 (Annexure-10) addressed to the respondent no.2 are still pending for

consideration. When the representations of the applicant are still pending with the respondent no.2, giving of any direction allowing the claim of the applicant are not at all sustainable and as such the O.A. is disposed of with direction to the respondent nos. 2 to 4 to consider and dispose of the pending representations of the applicants by passing a reasoned and speaking order in accordance with law within a period of two months from the date of supply of a copy of this order. The applicant is also directed to send a copy of representation alongwith a copy of this order to the respondents. No costs.


(M. Kanthaiah)
Member-J

01-05-2009

Girish/-